

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 126
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Petitioner

Vs.

C & C Construction Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.02.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant:-

Mr. Pulkit Deora, Ms. Navya Khillon, Advs. for RP.

Mr. Rajinder Wali, Adv. for IndusInd Bank

Mr. Debarshi Bhadra, Adv. for Engg. Projects (India) Ltd.

Mr. Samdarshi Sanjay, Adv. for CA-2691/19

For the respondent

Mr. Rajesh Gupta, Mr. Anubhav Mehrotra, Advs. for R-1 & 2

Mr. Arun Srikumar, Mr. Amrutanshu Dash, Advs. for CA-2179/19

Mr. Arun Srikumar, Mr. Amrutanshu Dash, Advs. for CA-2012/19 (R-8)

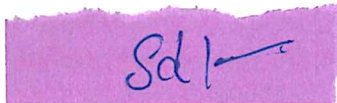
Mr. Vaibhav Srivastava, Adv. for R-10 & 11

Mr. Swapnil Gupta, Ms. Neelambika Singh, Advs. for R1 to 4

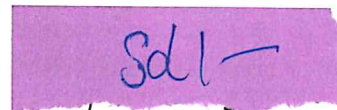
Mr. Raghav T., Adv. for R-6

ORDER

Due to paucity of time, matter could not be heard. Accordingly, hearing is deferred to 16.03.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)